

178
(6)

CENTRAL ADMINISTRATIVE TRIBUNAL, JODHPUR BENCH
JODHPUR

Date of order : 16.1.1996

O.A.No.551/1995

DIVISIONAL PERSONNEL OFFICER
AND ANOTHER : ... Applicants

Vs.

SHRI DHANPAT RAJ AND ANOTHER : ... Respondents

Present

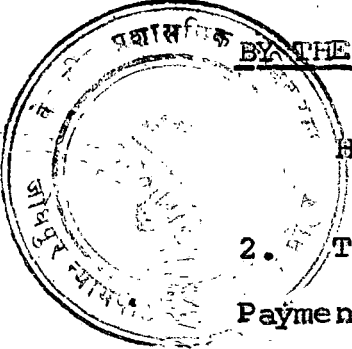
Mr.R.K.Soni, Counsel for the applicants.

GRAM

The Hon'ble Ms.Usha Sen, Administrative Member

BY THE COURT :

Heard.



2. This O.A. has been filed against the order of the Payment of Wages Authority, Nagaur, dated 31st March, 1995 (Annex.A-1), directing the applicants to make a payment of Rs.1778/- by way of overtime ^{allowance} to the respondent No. 1. At the threshold, a reference may be made to the Hon'ble Supreme Court judgment in K.P.Gupta Vs. Controller, Printing and Stationery (JT 1995(7)SC 522), in which it has been held that the Central Administrative Tribunal has no jurisdiction to entertain an application under Section 19 of the Administrative Tribunals Act against the Award/Order of the Payment of Wages Authority. The Hon'ble Supreme Court observed ~~that~~ "since on the original cause of action, a claim under Section 15 of the Payment of Wages Act could not have been

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.2.

made to the Tribunal, the appeal would not stand transferred to nor can appeal contemplated under Section 17 of the Payment of Wages Act be filed before it."

3. In the circumstances, the O.A. is rejected. It may be returned to the applicants for approaching the appropriate forum for redressal of their grievances.

Usha Sen
(Usha Sen)
Member (A)

mehta

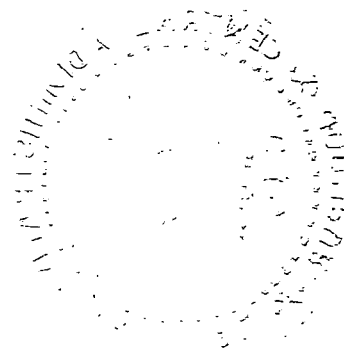
R. com is not a copy of A-B-10

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Part II and III destroyed
in my presence on 2/27/62
under the supervision of
section officer () as per
order dated 4/2/62

Section officer (Record)



CENTRAL ADMINISTRATIVE TRIBUNAL, JODHPUR BENCH, JODHPUR.

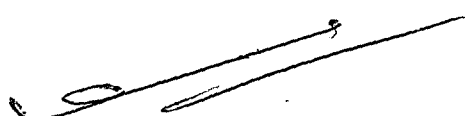
~~OA/A/1/CP/AA/~~ 262 of 1995 in OAS/1/95D. P. C. S. Ann. APPLICANT (S)

Vs.

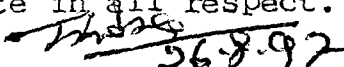
Shri. Dhampat Raj S. B. RESPONDENT (S)

INDEX SHEET

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20.	Total Page.	6. With extra set.
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22.		


Signature of S. J. (S. J.)

Certified that the file is
complete in all respect.


Signature of Dealing clerk.

ANNEXURE - I

- (on decision of 16/8/56)

$I + II + III$	total
$2 + 4 + 0$	6

CENTRAL ADMINISTRATIVE TRAINING
JOHN P. BELCH, JR.

Certified that no further action is required to be taken & the case is fit for consignment to Record.

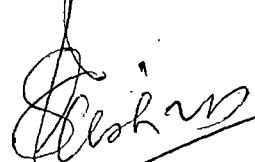
Action Officer
(Judl.)

Dealing Asstt.
Date 92-5-96

In the Central Administrative Tribunal, Jodhpur Bench Jodhpur

O.A/M.A./B.A./C.P. No. 268 /1995 in O.A 55/95.

D.P.O., NRly, Jodhpur Amr. Versus Dhanpat Ray & Amr

Date of Order	Order
<u>19-10-95</u>	This is a Misc. Application filed by the applicants for permission to joining together and filing a single original Application. It is a S.M. Case and pertains to the jurisdiction of Jodhpur Bench. On scrutiny it has following defects:- (1) Counsel for the applicants has not signed the Petition. (2) Verification of the M.A. is not correct and not verified by both the applicants. <u>Order</u>
<u>6-11-95</u>	None present Defects be removed before next date. Put up on 15-11-95  REGISTRAR C. A. T. JODHPUR

C. A. T. Bench, JODHPUR

Date of Order	Order
15/11/95	Mr R.K. Soni counsel for the applicant. Mr soni prays time to remove the defects. Which is hereby granted. May be listed on 27/11/95 for removing the defects. <i>[Signature]</i> REGISTRAR C. A. T. JODHPUR
27/11/95	Mr R.K. Soni, Counsel for the Applicant The case be posted on 13/12/95 for removal of defects. <i>[Signature]</i> REGISTRAR C. A. T. JODHPUR
13/12/95	Mr R.K. Soni, Counsel for the petitioner Defects not removed despite granting sufficient time. Let the case be placed before the Honble Court on 21/12/95, for directions. <i>[Signature]</i> REGISTRAR C. A. T. JODHPUR

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JODHPUR BENCH JODHPUR

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ORDER SHEET

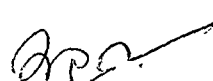
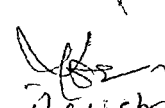
Misc - APPLICATION NO. 268 OF 1995. In O.A. 551/95

Applicant(s) D.P. D. N/R/L & Anr

Respondent(s) Jhanpat Raj & Anr

Advocate for Applicant(s) R.K. Soni

Advocate for Respondent(s)

Notes of the Registry	Orders of the Tribunal
	<u>21.12.95.</u> Mr. R.K. Soni, Counsel for the applicants. The learned Counsel for the applicants under takes to remove defects today. Prayer granted. Case be listed accordingly.  (Rattan prakash) member(J)  (N. K. VERMA) Member Adm. Mr. R.K. Soni, Counsel for the Applicant Register. Put up in Court for admission on 16-1-96, along OA-195  21.12.95 Registrar

Defects removed.

21.12.95

21-12-95

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JODHPUR BENCH JODHPUR

ORDER SHEET

MA APPLICATION NO. 268 OF 1995.
(OA 551/95)
Respondent(s)

Applicant(s)

Advocate for Applicant(s)

Advocate for Respondent(s)

Notes of the Registry	Orders of the Tribunal
16/1/96 R. My 22/1/96. Part II and III destroyed in my presence on 27/5/96 under the supervision of section officer (I) as per order dated 19/3/96. Section officer (Record)	Mr. R. K. Soni, Counsel for the petitioners. Heard the learned counsel for the petitioners. In view of the Order passed in the OA NO. 551/95, this Misc. Application is also rejected. Ush USHA SEN Member Adm.